

Annexure - 4

Satra Properties (India) Ltd

Date of Commencement of CIRP- 03/08/2020

List of Creditors as on - 27/02/2024

List of Unsecured Financial Creditors belonging to any Class of Creditors

Sl. No.	Name of Creditor	Details of Claim received		Details of Claim Admitted					Amount of Contingent Claim	Amount of any Mutual dues, that may be set-	Amount of Claim not admitted	Amount of Claim under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Gammon Realty Ltd.		240,800,000	-	Unsecured			-			240,800,000	-	Note-1
2	Gammon India Ltd.		30,000,000	-	Unsecured			-			30,000,000	-	Note-2
3	Mr. Mool Singh Rathore		1,412,000		Unsecured			-	1,412,000			-	Note-3
4	Mr. Shyamlal Khatri and Mr. Hemant Arora		1,400,000	-	Unsecured			-	1,400,000			-	Note-3
5	Mr. Suresh Bhandari and Mrs. Seema Dakalia		2,895,500						2,895,500				Note-3
6	Mr. Suresh kumar		2,362,500						2,362,500				Note-3
7	Mrs. Meenakshi Soni and Mr. Naveen Soni		1,420,000						1,420,000				Note-3
8	Mrs. Pushpadevi		2,531,250						2,531,250				Note-3
9	Mrs. Teena Soni		200,000						200,000				Note-3
10	Mrs. Swati Soni		300,000						300,000				Note-3
11	Mr. Babulal Soni and Mrs. Geeta Soni		1,150,000						1,150,000				Note-3
12	Mr. Vinod Kriplani and Mrs. Neetu Kriplani		1,052,250						1,052,250				Note-3
13	Mr. Ramchander Soni		850,000						850,000				Note-3
14	Mrs. Havan Kanwar		4,941,000						4,941,000				Note-3
15	Mr. Vikas Das		700,000						700,000				Note-3
16	Mr. Kishore Kumar Arya and Mrs. Pushplata		1,000,000						1,000,000				Note-3
17	Mr. Jagdev Singh		100,000						100,000				Note-3
	Total		293,114,500	-				-	22,314,500		270,800,000	-	

Note on claims

	Particulars
1	Party has clarified that there is an MOU which they are unable to trace. The money is reflected as advance taken for property in the books but no allotment has been made. There is no agreement for interest. There has been transactions of receipt and payment in the account. Claimant has been asked to submit form F for other creditors.
2	The amount was given as an advance for payment of security deposit for a contract from MMRDA. On successful bid it was to be jointly developed by the claimant with CD. The amount was not refunded after failure to secure the contract by CD. Hence, not an FC. Claimant advised to submit form F.
3	Possession has been given to most of the claimants, hence clarification has been sought from them. Pending such a clarification they cannot be treated as allottees. Refer mail dated 28th July 2021 sent to associates.kanungo@gmail.com.